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In the Central Administrative Tribunal
Principal Bench: New Delhi.

Regn. No. DA 1237/90.

Date of decision: 17.2.93.

Shri Raj Kumar and Others

...Applicants

Versus

Union of India and Others

...Respondents

CORAM:-

THE HON'BLE MR. S.P.MUKERJI, VICE-CHAIRMAN.
THE HON'BLE MR. C.J.ROY, MEMBER(ADMN).

For the applicants ... Shri B.S.Mainee, Counsel

For the respondents ... Shri K.K.Patel, Counsel

JUDGMENT (ORAL)

(Delivered by Hon'ble Mr. S.P.Mukerji, Vice-Chairman):

In this application, filed on 18.6.90, the three applicants who have been working as ad hoc drivers in the Northern Railway (Construction), have challenged the impugned order of reversion dated 13.6.90 at annexure A-1. They had been promoted as Senior Drivers vide the decision taken in a joint meeting with the staff union on 12.1.90. The promotions took place on 1.2.90. The reversion was ordered on the ground that the promotion order was not regular. It is admitted that no notice was given to the applicants before the order of reversion was passed. This, according to us, is against the principles of natural justice.

2. When the case was taken up for admission, learned counsel for both the parties agreed that the application can be disposed of at the stage of admission by way of appropriate direction. Since the applicants have not yet made any representation against the order of reversion, we admit the application and allow MP 1427/90 for joint application and dispose of the case with the direction to the applicants to file a detailed representation to respondent no.2 within a period of 4 weeks from the date of communication of this order and we direct respondent no.2 to dispose of the representations, if filed within this period,

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within a period of 2 months from the date of receipt of such representations, in accordance with law. In case the applicants feel aggrieved by the outcome of their representations, they will be at liberty to move this Tribunal in accordance with law, if so advised.

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(C.J.ROY)
MEMBER(A)

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S.P.Mukerji
17.2.93
(S.P.MUKERJI)
VICE-CHAIRMAN